

CENTRAL ADMINISTRATIVE TRIBUNAL ALIHAHAD BENCH, ALIHAHAD

Dated : Allahabad this the 09th day of July, 1996.

CORAM : Hon'ble Mr. Justice B. C. Saxena, V.C.
Hon'ble Mr. S. Das Gupta, Member-A.

REVIEW APPLICATION NO. 65 of 1996.

IN

ORIGINAL APPLICATION NO. 1143 of 1995.

Karnail Singh Premi,
aged about 25 years,
son of late Shri Medai Lal
Resident of Qr.No. I/H/14, Estate Ordnance
Clothing Factory, Shahjahanpur,
(Previously employed as Durwan)
Ex.T.No. 920/N, Security Office,
Ordnance Clothing Factory,
Shahjahanpur.Applicant.

(THROUGH ADVOCATE SHRI RANJIT SAXENA)

V E R S U S

1. Union of India,
through its Secretary,
Ministry of Defence,
Department of Defence Production,
Government of India,
New Delhi.
2. Additional Director General,
Ordnance Factories, D.E.F.Group
Head Quarter, G.T.Road,
Kanpur.
3. General Manager,
Ordnance Clothing Factory,
Shahjahanpur.
4. Estate Officer,
Ordnance Clothing Factory,
Shahjahanpur,
.....Respondents.

O R D E R
(By Hon. Mr. Justice B. C. Saxena, V.C.)

Review Application No. 65 of 1996 was preferred
against an order passed by us in O.A.No. 1143 of 1995

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The only ground taken in the review application is that in our order passed in the O.A. we had failed to take into account the fact that the applicant was appointed on compassionate ground.

2. The learned counsel for the applicant has not been able to advance any substantial argument how this omission ^{affects} ~~at~~ the ^{conclusions reached} ~~completion~~ ^{of} in our order passed in the O.A. The appointment of the applicant had been made on compassionate ground but, the order of termination has been passed on the basis that the applicant has not completed his probation period satisfactorily. The Review Application makes out no ground contemplated under Order XLVII Rule 1, C.P.C. and is accordingly dismissed summarily.

MEMBER (A)

VICE CHAIRMAN

Dated : July 9, 1996.

(pandey)